

Pravara Renewable Energy Limited (Corporate Debtor)

Date of Commencement of CIRP: 6th January, 2023 List of Creditors as on 27th January, 2023

List of Secured Financial Creditors (Other than Financial Creditors belonging to any class of creditors)

S. No.	Name of Creditor	Details of Claims Received		Details of Claims Admitted						Amount of Contingent Claims	Amount of Any Mutual Dues, that may be Set-off	Amount of Claim Not Admitted	Amount of Claim Under-Verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount Covered by Security Interest	Amount Covered by Guarantee	Whether Related Party?	% of Voting Share in CoC					
1	Central Bank of India	12-01-2023	1,96,74,77,219	1,29,04,04,875	Secured	1,29,04,04,875	-	NO	60.24	-	-	-	67,70,72,344	Note No. 1
2	Union Bank of India (earlier known as Corporation Bank)	21-01-2023	1,72,85,71,882	85,18,43,455	Secured	85,18,43,455	-	NO	39.76	-	-	-	87,67,28,427	Note No. 2
-	Total	-	3,69,60,49,101	2,14,22,48,330	-	2,14,22,48,330	-	-	100.00	-	-	-	1,55,38,00,771	-

Notes:

Security of Loan:

1. Primary Security:

(a) For Term Loan:

The Debt Facility, together with interest, liquidated damages, costs and other monies whatsoever payable to the Lenders and their trustees shall be secured by:

First charge by way of mortgage of all of project's immovable properties, present future, including leased land;

First charge by way of hypothecation of all the project's movable except Fuel to stock and Receivables, including movable plant and machinery, machinery spares, tools and accessories, furniture, fixtures, vehicles and all other movable assets present and future, intangible, goodwill, un-called capital, present and future relating to project;

The Fuel Stock and Receivables shall entail second charge;

First charge on all operating cash flows, commissions, revenues of whatsoever nature and arising, of the Project, present & future;

1 First charge of the escrow account, other reserves and any other bank accounts of the project wherever maintained, present and future; and

First charge by way of assignment/hypothecation or creation of security interest of all the rights, title, interest, benefits, claims and demands, Insurance contracts/Insurance proceeds

Cash proceeds received from the sale of Carbon Credits/Certified Emission Reductions/Renewable Energy or cash flow received under any clean development mechanism

(b) For Working Capital – CC(H)

Primary: First charge on inventory, receivables, fuel stock and other current assets.

2. Collateral Security:

(a) For Term Loan: Second charge on inventory, receivables, fuel stock and other current assets.

(b) For WC: Second charge on fixed assets of the company.

3. Personal/Corporate Guarantee

Letter of comfort from parent/holding company-M/S Gammon Infrastructure Projects Limited for working capital limits and term loan limits.

1. Primary Security

(a) First charge on Inventory, receivables, fuel stock and other current assets. For cash credit

(b) First charge on P & M and other moveable assets for term loan.

2. Collateral Security

2 (a) Second charge on P & M and other moveable assets for term loan.

(b) Second charge on Inventory, receivables, fuel stock and other current assets.

Corporate Guarantee

Unconditional and irrevocable corporate guarantee by APIL

Personal Guarantee

Gammom Infrastructure Projects Limited – Letter of comfort for Rs. 875.91 Crores